

(2)

Date	Office Report	Orders
		<p>RA 143/95 in DA 2466/89</p> <p>24/7/95</p> <p>RA dismissed by circumlocution by a Bench comprising of Hon'ble Mr. Justice Krishnamurthy (A) & Hon'ble Mrs. Justice Latheeshwari Srinivasan on 24/7/95</p> <p>SD P.W.A Co (CII)</p>

(23)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A.No. 143/95
in
O.A.No. 2466/89.

Date of decision: 24.7.95

Miss Bani Baral,
Lecturer in M.L.T.,
Women's Polytechnic,
Maharani Bagh,
New Delhi.

.. Applicant

versus:

1. Delhi Administration, .. Respondents
Directorate of Tech. Education,
Rouse Avenue, New Delhi
&
five others.

O_R_D_E_R (IN CIRCULATION)

This is a Review Application bearing No. 143/95
filed by the original respondents in O.A. No. 2466/89
praying for review of the judgment dated 20.1.1995. A
petition for condonation of delay has also been filed.

2. We have perused the contents of the Review
Application carefully. We are satisfied that the
Review Application can be disposed of by circulation
under Rule 17(iii) of CAT (Procedure) 1987 and we
proceed to do so.

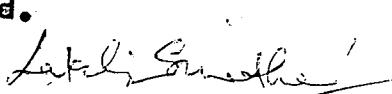
3. On a perusal of the Review Application, it is
seen that the applicants, being well-aware of the limited
scope and ambit of the Review Application under O. 47,
Rule 1 CPC, have tried to somehow bring the application
within the scope of this order by alleging that some
inadvertent errors are there on the face of the record,
in the judgment. They have, in particular, referred to
para 7 of the judgment and pray that in view of the

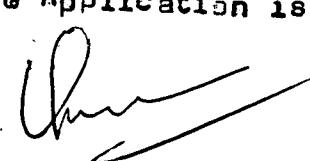
cancellation order dated 4.5.1990 by which the impugned seniority list dated 25.5.1988 was withdrawn, they submit that the further comments/directions in para 7 of the judgment may be reviewed by merely rejecting the O.A. outright.

4. The views expressed in para 7 of the judgment ^{were} necessitated by the stand taken by the respondents in their reply, which have been referred to therein. There is no error apparent on the face of the record to justify a review of the judgment. In the garb of the review application, what the applicants original respondents are trying to do is actually seeking an appeal against the judgment dated 20.1.1995 which is not the proper remedy, as it falls outside the scope and ambit of the review application falling under O. 47, Rule 1 CPC.

5. We have also perused the petition for condonation of delay. The Review Application should have been filed within one month of the receipt of a copy of the order. The order is stated to have been sent on 30.1.1995 to the respondents. In the circumstances, the reasons given for the inordinate delay in filing the Review Application being unsatisfactory, the Review Application also fails on this ground.

6. In the result, the Review Application is dismissed.


(Smt. Lakshmi Swaminathan)
Member (J)


(N.V. Krishnan)
Vice-Chairman (A)